

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 01 of 2021

IN THE MATTER OF:

Arrdy Engineering Innovations Pvt. Ltd.

...Appellant.

Versus

Competition Commission of India & Ors.

... Respondents.

Present:

For Appellant: Mr. Sumit Jain, Legal Officer of Appellant.

Mr. Rahul Singh, Advocate.

For Respondent: Mr. Shama Nargis, Deputy Director Law, CCI

Mr. Ram Kumar Poornachandran,

Mr. Dinoo Muthappa, Ms. Ankita Gulati,

Advocates for R-2 to R-6.

ORDER
(Virtual Mode)

12.04.2021 Learned Counsel for the Appellant and Respondent Nos. 2 to 6 are present. Respondent No. 2 to 6 have filed common Reply-Affidavit. It is recorded that Respondent No. 8 has been served but none present for Respondent No. 8. Respondent No. 7 is reported as not served. Appellant to take steps to serve Respondent No. 7.

2. Heard. Before next date, Appellant to file chart as to how allegedly Respondent No. 2 to 8 are connected with each other referring to specific page numbers of documents in support of alleged connections.

3. The Deputy Director of Competition Commission of India submits that CCI would not be filing any Reply-Affidavit.

List the Appeal 'For Admission (After Notice)' Hearing on **28th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.